

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

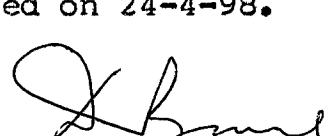
APPLICATION NO.

CA 67 OF 1998

Applicant(s) Sri S. K. Das
-75-

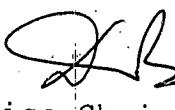
Respondent(s) M. O. I & ORS

Advocate for Applicant(s) Mr. B. K. Sharma
Mr. S. SharmaAdvocate for Respondent(s) Mr. S. Ali, Sr.,
C. G. S. C.

| Notes of the Registry | Date | Order of the Tribunal |
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| This application is in form and within time C. F. of Rs. 50/- deposited vide IPOED No 524953 Dated 24-4-98 A. D. Registrar 24-4-98 | 7-4-98 | <p>Heard Mr. B. K. Sharma learned counsel appearing on behalf of the applicant and also Mr. S. Ali learned Sr. C. G. S. C. for the respondents.</p> <p>Application is admitted.</p> <p>Mr. B. K. Sharma prays for an interim order. Issue notice as to why the impugned order shall not be stayed. Notice is returnable by 24-4-98. Issue notice to show cause why the interim order shall not be granted. Meanwhile the order of transfer Annexure 2 shall remain suspended until further order, so far the applicant is concerned.</p> <p>This matter be listed on 24-4-98.</p> |
| Requisite 4 copies have been filed. | 1m |  Vice-Chairman |

(3)

O.A. 67/98

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| | 24.4.98 | Two weeks further time allowed for filing of written statement on the prayer of Mr S. Ali, learned Sr. C.G.S.C. List it on 8.5.98. Meanwhile the interim order 7.4.98 shall continue until further orders. |
| <u>13.4.98</u> Service of process and requisite for summons has been received and issued to the respondents vide O. No. 939-742 dt. 13.4.98. | nkm 13/4/98 |  Vice-Chairman |
| | 8-5-98 | Written statement has been filed. List it on 13-11-98 for hearing. |
| <u>13.4.98</u> 1) Service Reports are still awaited 2) No. Show cause has been filed. | lm 13/4/98 |  Vice-Chairman |
| <u>23/4</u> Please comply order dt. 24.4.98. | 10.7.98 | On the prayer of Mr B.K. Sharma, learned counsel for the applicant, the case is adjourned till 24.7.98. |
| <u>27.4.98</u> Copy of order dt. 24.4.98 issued to the counsel of respondents. | nkm 13/7 |  Vice-Chairman |
| | 24.7.98 | Mr A.K. Choudhury, learned Addl. C.G.S.C., on behalf of the Mr S. Ali, learned Sr. C.G.S.C., prays for an adjournment on the ground of personal difficulty of Mr Ali. Let the case be listed on 21.8.98. |
| <u>13.4.98</u> 1) Written Statement filed on behalf of the R. Nos. 1, 2, 3 & 4. 2) Memo of appearance filed by Mr. S. Ali, Sr. C.G.S.C. | nkm 13/7 |  Vice-Chairman |

(3)

O.A 67/98

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| Rejoinder filed on behalf of the applicant. | 21-8-98 nkm 24/8 | On the prayer made on behalf of Mr. B.K. Sharma learned counsel for the applicant case is adjourned 11-9-98. Vice-Chairman |
| W.P. and Rejoinder has been filed. | 11.9.98 Adjourned to 13.11.98. | By and Loy |
| W.P. and Rejoinder has been filed. | 13.11.98 trd | On the prayer of Mr B.K. Sharma, learned counsel for the applicant the case is adjourned to 8.1.1999. Mr S. Ali, learned Sr.C.G.S.C has no objection. Vice-Chairman |
| 7-1-99 Written Statement and Rejoinder has been filed. | 8.1.99 Adjourned to 29.1.99. | By and Loy |
| 28-1-99 Written Statement and Rejoinder has been filed. | 29.1.99 Mr S. Sarma, learned counsel for the applicant submits that the applicant does not want to press the application. Mr A. Deb Roy, learned Sr. C.G.S.C. has no objection. Accordingly the application is dismissed as not pressed. | Vice-Chairman |
| 15.2.98 Copies of the order have been sent to the D/Sec. for issuing the same to the party through Regd. with A.D. | nkm 11/2/99 | Vice-Chairman |
| 16. Issued notice D.NR. 504 to 508 D. 16.2.98. H.S. | | |

4

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